

**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF MAHI CORPORATION PRIVATE LIMITED.**

1	Name of Corporate Debtor	Mahi Corporation Private Limited
2	Date of Incorporation Of Corporate Debtor	11 <sup>th</sup> September 2013
3	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Ahmedabad
4	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U51909GJ2013PTC076785
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Flat no. 163, Oscar city tower, sadhu Vasvani road, Rajkot - 360005
6	Insolvency commencement date in respect of Corporate Debtor	21.08.2019. Order uploaded on website of NCLT on 26.08.2019
7	Estimated date of closure of insolvency resolution process	17.02.2020 (180 <sup>th</sup> day from insolvency commencement date, i.e., 21.08.2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name-Vinod Tarachand Agrawal Reg No- IBBI/IPA-001/IP-P00641/2017-18/11090
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address -204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006 Email - ca.vinod@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Add -204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006 Email - <a href="mailto:cirp.mahi@gmail.com">cirp.mahi@gmail.com</a>
11	Last date for submission of claims	09.09.2019 (14 <sup>th</sup> day from the date of receipt of order, i.e., 26.08.2019)
12	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	NA
14	(a) at Relevant Forms and (b) Details of authorized representatives are available:	Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a> Physical Address: not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against M/s Mahi Corporation Private Limited on 21<sup>st</sup> August 2019.

The creditors of M/s Mahi Corporation Private Limited., are hereby called upon to submit a proof of their claims on or before **09<sup>th</sup> September 2019** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.10, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in FORM CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date :26.08.2019  
Place : Ahmedabad



Vinod Tarachand Agrawal  
(Interim Resolution Professional)  
Mahi Corporation Private Limited